

ASSAM ACT VII OF 1948.

THE ASSAM SPEAKER'S (SALARY AND ALLOWANCES) ACT, 1948.

(Received the assent of the Governor on the 24th April 1948.)

(Passed by the Assembly)

[Published in the Assam Gazette of the 5th May 1948.]

An

Act to repeal the Assam Speaker's Salary Act, 1937, and the Assam Speaker's Salary Act, 1944, and to fix afresh the Salary and allowances of the Speaker of the Assam Legislative Assembly.

Preamble.

WHEREAS provision has been made by sub-section (4) of section 65 of the Government of India Act, 1935, as adapted under the India (Provisional Constitution) Order, 1947, for fixing the salary of the Speaker of the Provincial Legislative Assembly by Act of the Provincial Legislature ; and

Whereas it is expedient to fix the salary and allowances afresh ;

It is hereby enacted as follows :—

Short title and commencement.

1. (1) This Act may be called the Assam Speaker's (Salary and Allowances) Act, 1948.

(2) It shall come into force on such date as the Provincial Government may, by notification in the official Gazette, appoint.

Salary of Speaker.

2. (1) There shall be paid to the Speaker of the Assam Legislative Assembly a salary of rupees one thousand per mensem.

(2) The Speaker shall also be entitled to a free furnished residence, with grounds appurtenant thereto, maintained at the public expense, in Shillong throughout the year, or at any other place which the Provincial Government may from time to time, for the purpose of this Act, declare to be the Head Quarters of Government or at a place where the Assam Legislative Assembly meets, or, in lieu of such free furnished residence, a house rent allowance of rupees two hundred and fifty per mensem.

(3) The Speaker shall further be entitled to a conveyance allowance of rupees two hundred and fifty per mensem ;

Provided that when a suitable conveyance is provided for his use the Speaker shall not be entitled to a conveyance allowance but shall be entitled to a car allowance of Rs.200 per mensem.

3. The Speaker shall not,

Prohibition against practising any profession, drawing salary as member, etc.

(a) during the tenure of his office for which he draws salary and allowance, practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Speaker, and

Price 2 annas or 3d.



(b) while he draws salary and allowance for his office, be entitled to any salary or allowance as a member of the Assam Legislative Assembly.

Conveyances for Speaker. 4. The Provincial Government may, from time to time, purchase and provide suitable conveyances for the use of the Speaker subject to such rules as regards their maintenance and repair as may be made by the Provincial Government.

Travelling and daily allowances. 5. The Speaker shall be entitled, while touring on public business, to travelling and daily allowances at such rates and upon such conditions as may be determined by rules by the Provincial Government.

Repeal. 6. The Assam Speaker's Salary Act, 1937, and the Assam Speaker's Salary Act, 1944, are hereby repealed.

Assam Act II of 1937. Assam Act XI of 1944.